

FIR No. 195/11  
PS Kanjhawala  
State vs. Naveen @ Vicky

16.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused Naveen @ Vicky.**

Present : Ld. APP for the State in person.

Sh. Praveen Dabas, Ld. counsel for accused (through VC).

Copy of reply received from SHO PS Kanjhawala. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 04.09.2019, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the SHO is carefully perused.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 04.09.2019, recovery has already been effected and also keeping in view that the accused is facing trial since 2012, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Naveen @ Vicky is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 20,000/- with two sureties each in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.

3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Duty MM /North-West/ Delhi**  
**16.05.2020**

DD No. 2-A  
PS Ashok Vihar  
State vs. Himanshu

16.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused Himanshu.**

Present : Ld. APP for the State in person.

Sh. Dhan Bahadur Yadav, Ld. counsel for accused (through VC).

Copy of reply received from HC Vikas Singh. The original reply be filed before the concerned court as and when the courts resume functioning.

Clarifications are required from the IO as to whether the Kalandra in respect of the said DD has already been disposed off or is still pending and also whether any property other than the motorcycle was recovered from the accused in respect of section 102 D.P. Act has been invoked.

Accordingly, notice be issued to the IO to furnish clarifications for 18.05.2020.

**Duty MM /North-West/ Delhi  
16.05.2020**

FIR No. 67/2020  
PS Kanjhawala  
Vehicle No. DL-4CAQ-4261

16.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-4CAQ-4261 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-4CAQ-4261 on superdari has been filed by the applicant.

Copy of reply as well as supplementary reply have been received under the signature of Inspector Girish Gothwal wherein it is stated that the the vehicle is no longer required for investigation and may be released to the rightful owner.

The original reply(s) be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Duty MM /North-West/ Delhi**  
**16.05.2020**

FIR No. 375/2020  
PS Keshav Puram  
Vehicle No. DL-1M-7362

16.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-1M-7362 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-1M-7362 on superdari has been filed by the applicant/registered owner.

Copy of reply has been received under the signature of ASI Satender Singh wherein it is stated that the documents are yet to be verified.

Notice be issued to the concerned SHO to submit a detailed reply for 18.05.2020.

**Duty MM /North-West/ Delhi  
16.05.2020**

e-FIR No. 00236/19  
PS Shalimar Bagh  
State vs. Kanhaiya

16.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused Kanhaiya.**

Present : Ld. APP for the State in person.  
Sh. Himanshu Shekhar Kumar, Ld. counsel for accused (through VC).

Copy of reply received from SI Ramesh Kumar. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 19.03.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO does not disclose any previous involvements of the accused nor the custody of the accused is stated to be required for any further investigation.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 19.03.2020, recovery has already been effected and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Kanhaiya is allowed and he be released on bail on

furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Duty MM /North-West/ Delhi**  
**16.05.2020**



FIR No. 408/2020  
PS Mangol Puri  
Vehicle No. DL-4SDC-2099

16.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-4SDC-2099 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-4SDC-2099 on superdari has been filed.

Copy of reply has been received under the signature of ASI Anil wherein it is stated that he does not have any objection if the vehicle in question is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Duty MM /North-West/ Delhi**  
**16.05.2020**

FIR No. 182/2020  
PS Subhash Place  
Vehicle No. DL-10CE-0344

16.05.2020

**Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-10CE-0344 on Superdari.**

**Present :** Ld. APP for the State in person.

None for the applicant.

The present application for release of vehicle bearing number DL-10CE-0344 on superdari has been filed.

Copy of reply has been received under the signature of HC Jarande Umesh wherein it is stated that he does not have any objection if the vehicle in question is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Duty MM /North-West/ Delhi**  
**16.05.2020**

e-FIR No. 010458/2016  
PS Sultan Puri  
State vs. Naresh Kumar

16.05.2020

**This is an interim bail application moved on behalf of accused Naresh Kumar through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State.

Ms. Krishna Sharma, Ld. LAC for the accused.

Ld. LAC requests that the application may be treated as an application for grant of regular bail, since the accused is in JC since 14.10.2019.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason. However, as per telephonic information received from the concerned IO / SHO through the Naib Court Ct. Rajesh, it has been stated that the investigating agency does not require the custody of the accused.

Ld. APP has opposed the application.

Heard. Perused.

In the present facts and circumstances, considering that the accused is in J/C since 14.10.2019 and no fruitful purpose would be served by the continued detention of accused in judicial custody, accordingly, the bail application of accused Naresh Kumar is allowed and he be released on

bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be sent to the applicant / counsel through E-mail for information and necessary action and compliance.

**Duty MM /North-West/ Delhi**  
**16.05.2020**

FIR No. 68/2020

PS Begum Pur

State vs. Om Prakash @ Bhagodi

16.05.2020

**This is an interim bail application moved on behalf of accused Om Prakash @ Bhagodi through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State in person.

Ms. Krishna Sharma, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

Ld. APP reiterates that the application falls within the criteria laid down by HPC.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Om Prakash @ Bhagodi is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi**

**16.05.2020**

FIR No. 8704/2020  
PS Ashok Vihar  
State vs. Himanshu  
16.05.2020

**This is an interim bail application moved on behalf of accused Himanshu through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State in person.

Ms. Krishna Sharma, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

Ld. APP reiterates that the application falls within the criteria laid down by HPC.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Himanshu is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
16.05.2020**



FIR No. 680/19  
PS Maurya Enclave  
State vs. Himanshu @ Hunny  
U/s 379/34 IPC

16.05.2020

**This is an interim bail application moved on behalf of accused Himanshu @ Hunny through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State in person.

Ms. Krishna Sharma, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

Ld. APP reiterates that the application falls within the criteria laid down by HPC.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Himanshu @ Hunny is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi**

**16.05.2020**

FIR No. 1104/14  
PS Vijay Vihar  
State vs. Himanshu @ Hunny

16.05.2020

**This is an application seeking status of bail of accused Himanshu @ Hunny through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State in person.

Ms. Krishna Sharma, Ld. LAC for the accused.

By way of the present application the accused has sought clarifications of his status as being on bail in FIR No. 1104/14 and 62/19, PS Vijay Vihar stating he is already on bail in these cases.

Notice be issued to the concerned Ahlmad of the Court of Sh. Gopal Krishan, Ld. MM to submit the report on 18.05.2020.

**Duty MM /North-West/ Delhi  
16.05.2020**

FIR No. 64/2020  
PS Bharat Nagar  
State vs. Nitin @ Babu

16.05.2020

**This is an interim bail application moved on behalf of accused Nitin Babu through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State in person.

Ms. Krishna Sharma, Ld. LAC for the accused.

Reply be called from the IO in respect of the sections invoked qua the accused as well as his previous involvements for 18.05.2020.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi  
16.05.2020**

FIR No. 7629/2020  
PS Shalimar Bagh  
State vs. Kishan  
U/s 379/411/34 IPC

16.05.2020

**This is an interim bail application moved on behalf of accused Kishan through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State in person.

Ms. Krishna Sharma, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

Ld. APP reiterates that the application falls within the criteria laid down by HPC.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Kishan is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi**

**16.05.2020**

FIR No. 5297/2020  
PS Shalimar Bagh  
State vs. Kishan  
u/s 379/411/34 IPC

16.05.2020

**This is an interim bail application moved on behalf of accused Kishan through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State in person.

Ms. Krishna Sharma, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

Ld. APP reiterates that the application falls within the criteria laid down by HPC.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Kishan is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi**

**16.05.2020**

FIR No. 313/18  
PS Vijay Vihar  
State vs. Krishan @ Budha  
U/s 356/379/411/34 IPC

16.05.2020

**This is an interim bail application moved on behalf of accused Krishan @ Budha through Delhi Legal Services Authority, North-West, Delhi.**

**Present:-** Ld. APP for the State in person.

Ms. Krishna Sharma, Ld. LAC for the accused.

Reply to the application could not be called in light of recent nation wide lock down on account of outbreak of Covid-19. The concerned judicial record, if any could also not be called in view of closure of the Court due to aforesaid reason.

Heard.

Ld. APP reiterates that the application falls within the criteria laid down by HPC.

In view of order passed by Hon'ble Supreme Court of India in Suo Moto Writ Petition (C) No. 1/2020. in RE: contagion of Covid-19 Virus in prisons and that of Hon'ble High Court of Delhi in W.P.(C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 23.03.2020, the accused Krishan @ Budha is admitted to interim bail for a period of 45 days from today, subject to furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent.

It is clarified that the present order of interim bail is passed without going into the merits of the case or otherwise but in view of exigency due to the recent outbreak of Covid-19.

Application disposed off accordingly.

Copy of this order be given Dasti and be also sent to Jail Superintendent concerned for necessary compliance.

Application alongwith the order be sent to the concerned Court.

**Duty MM /North-West/ Delhi**

**16.05.2020**

Case No. 5486/18  
PS Subhash Place  
Sunder Marketing Associates Pvt. Ltd. Vs. SBO Export Pvt. Ltd.

16.05.2020

**Present:-** None for the applicant.

Report received from the DCP in respect of receipt of order dated 11.05.2020 as well as order dated 14.05.2020 passed by the Ld. Duty MM, however, no report has been received in respect of the compliance of the said orders. Accordingly, fresh report be called from the concerned Jail Superintendent, Kasna Jail, Noida, UP in respect of the compliance of the said orders through the DCP concerned for 18.05.2020.

Copy of this order be sent immediately for compliance to Jail Superintendent, Kasna Jail, Noida, UP through the DCP North-West.

Copy of this order is also handed over to the Naib Court Ct. Rajesh for compliance.

**Duty MM /North-West/ Delhi  
16.05.2020**

FIR No. 679/18  
PS Aman Vihar  
State vs. Kari Sharma

16.05.2020

**Present:-** Ld. APP for the State in person.

By way of present application, the accused ha sought release on personal bail bond stating that he has already been admitted bail on furnishing of personal bail bond, surety bond for a sum of Rs. 20,000/-.

Since the accused is stated to have already been admitted to bail, the application does not fall in the criteria laid down of HPC, and further keeping in view that the condition in respect of the surety can only be modified by the Hon'ble Sessions Court or Hon'ble Delhi High Court, the present application is dismissed.

**Duty MM /North-West/ Delhi  
16.05.2020**



FIR No. 527/2020  
PS Mangol Puri  
State vs. Shahrukh

16.05.2020

**Bail application taken up through video conferencing for urgent hearing of bail application of accused Shahrukh.**

Present : Ld. APP for the State in person.

Mohd. Asad, Ld. counsel for accused.

Copy of reply and additional reply received from ASI Anil as per which the accused does not have any previous involvements and the investigating agency does not required the custody of the accused. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 14.05.2020, he has no previous involvements and is no longer required for investigation as has been falsely implicated.

Ld. APP for the State vehemently opposes the bail application.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 14.05.2020, does not have any previous involvement and the trial is likely to take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Shahrukh is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.

3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

**Duty MM /North-West/ Delhi**  
**16.05.2020**

16.05.2020

**Present:-** Ld. APP for the State in person.

Letter no. F.4/SCJ-4/AS(UT)/2020/4177 dated 16.05.2020 received from the Office of Superintendent, Central Jail No. 04, Tihar, New Delhi stating that none of the inmates named in letter of Meerut Jail are lodged in Tihar Jail, due to which their bail applications cannot be prepared.

In view of letter received from Tihar Jail, report be called from the Superintendent Jail, Meerut, UP in respect of whether any bail applications have been moved by the UTP as per the letter sent by Meerut Jail annexed with the Letter no. F.4/SCJ-4/AS(UT)/2020/4141 dated 15.05.2020 i.e. letter dated 26.04.2020 sent by Jail Superintendent Meerut, UP.

The report be called for 18.05.2020 and be placed before the concerned Court / Duty MM.

It is also noted that the original letter was sent to the Jail Superintendent yesterday alongwith the letter received from Meerut Jail and today only the copy of Letter dated 15.05.2020 has been received from Tihar Jail without the original letter as well as the letter of Meerut Jail. Concerned Jail Superintendent is directed to send the original letter dated 15.05.2020 alongwith the letter of Meerut Jail before the Ld. Duty MM on 18.05.2020.

**Duty MM /North-West/ Delhi  
16.05.2020**

e-FIR No. 000236/19  
PS Shalimar Bagh  
State vs. Kanhaiya

16.05.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State in person.

IO SI Ramesh Kumar is present.

Be put up for consideration before the concerned Court on 25.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi  
16.05.2020**

e-FIR No. 08693/2020  
PS Shalimar Bagh  
State vs. Krishna @ Raman

16.05.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State in person.

IO SI Jaipal Singh is present.

Be put up for consideration before the concerned Court on 25.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi  
16.05.2020**

e-FIR No. 04743/2020  
PS Maurya Enclave  
State vs. Hari Shankar

16.05.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State in person.

IO HC Ghanshyam is present.

Be put up for consideration before the concerned Court on 25.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi  
16.05.2020**

FIR No. 69/2020  
PS Budh Vihar  
State vs. Suleman @ Salman

16.05.2020

**Fresh Charge-sheet filed.**

**Present:-** Ld. APP for the State in person.

IO HC Dinkar is present.

Be put up for consideration before the concerned Court on 25.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi  
16.05.2020**